

'C' and 'D' posts and particularly in the ranks of Senior Government Advocate, Deputy Government Advocate and Assistant Government Advocate; and

(c) if not, the remedial steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) The Central Agency Section is one of the Wings of the Department of Legal Affairs. Reservation for the Scheduled Castes and Scheduled Tribes in various groups of posts is done for the Department as a whole and not for wings and sections separately .

(b) and (c). Does not arise.

Medical Facilities for Ex-Servicemen in Government Hospitals

7584. SHRI AJAY MUSHRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether ex-servicemen are entitled to medical facilities only at Military hospitals and they face great hardship as these hospitals are located often at great distance from some areas having a high population of ex-servicemen; and

(b) whether Government propose to make available medical facilities at other Government hospitals for ex-servicemen.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SON-TOSH MOHAN DEV) : (a) and (b). Ex-Servicemen are authorised free medical treatment in all Military hospitals which are generally located in Cantonments. Ex-servicemen are also entitled to medical treatment in general hospitals administered by State Government like any other civilian. Information received from Rajya Sainik Board indicates that medical facilities are available to

ex-servicemen upto a stipulated annual income in state Hospitals.

[*Translation*]]

Recovery for False LTC Claims by Employees of Muradnagar Ordnance Factory

7585 . SHRI RAM PAL SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the number of employees of Ordnance Factory, Muradnagar who have availed LTC during the period from 1985 to 1987, year-wise;

(b) whether deduction has been made from the monthly salary of some of the employees by the administration for the false claim made by them; and

(c) the number of employees against whom inquiry has been conducted and the number of employees who have been punished?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) The number of employees of Ordnance Factory, Muradnagar, who availed of Leave Travel Concession during the years 1985-to 1987 are given below:-

1985	1986	1987
473	348	251

(b) False claims of LTC were preferred by nine employees and deduction of the payments was made from salaries of seven of them.

(c) Departmental enquiries against seven employees have been completed and

they have since been punished. Against one employee investigations by CBI is underway and in case of another the departmental enquiry is still to be completed.

[English]

Missing Children in Delhi

7586. SHRIMATI PRABHAWATI GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of male and female

children reported to be missing in Delhi during 1987 separately;

(b) how many of them have been traced by the police; and

(c) the number of child-lifters arrested and prosecuted by the police during this period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.CHIDAMBARAM): (a) and (b). The requisite figures are indicated below:

	<i>No. of children reported missing during 1987</i>	<i>Number traced</i>
1. Male	2770	1874
2. Female	1099	774

(c) 7 child-lifters were arrested. Six have been prosecuted and one has been discharged by the Court.

Reduction in voting Age

7587. SHRI PRATAP BHANU SHARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have received suggestions from various political parties and forums to reduce the age of electorates from 21 years to 18 years for the purpose of forthcoming General Elections to the State Assemblies and Lok Sabha; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ): (a) No, Sir.

(b) Does not arise.

Bomb Explosion at New Delhi Railway Station

7588. SHRI C.MADHAV REDDY:
SHRI H.N.NANJE GOWDA:
DR.G.S.RAJHANS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether investigations have been completed into the bomb explosion at New Delhi Railway Station on 22nd February, 1988;

(b) if so, the outcome thereof; and

(c) whether adequate security measures have been taken at the Railway Stations in Delhi to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC